

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4212
ANSWERED ON:06.09.2012
PENDING CASES DISPOSED OFF BY DELHI HIGH COURT
Das Shri Khagen

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that High Court of Delhi has cleared 94000 cases in two years between 2008-10;
- (b) if so, the details thereof;
- (c) the method adopted by Delhi High Court to dispose such huge number of cases in just two years;
- (d) whether the Government proposes to emulate the same in other High Courts and lower courts in the country; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e) : As per information received from High Court of Delhi, total number of 92,833 main cases, and 1,27,453 miscellaneous applications were disposed of in two years from April 2008 to March, 2010. A number of steps were taken by the High Court of Delhi for quick disposal of cases which inter-alia included amendment of rules and streamlining of procedures, grouping of cases involving same or similar question of law, use of video conferencing, electronic communication, computerisation of justice delivery system and encouragement to alternate dispute resolution mechanism.

At the time of undertaking the first pendency reduction drive from 01st July, 2011 to 31st December, 2011, the innovative steps taken by a few High Courts for pendency reduction along with the recommendations of the Law Commission in its 230th Report were communicated to all the High Courts. The Chief Justices were requested to clear the long pending cases as well as give preference to cases relating to marginalised sections of the society.

As per the feedback received from various High Courts, total pendency was reduced by over 6 lakh cases, out of which about 1.36 lakh cases belonged to targeted groups such as senior citizens, disabled, minors and marginalised sections of society.

A similar drive has been undertaken this year as well from July, 2012 to December, 2012. The main focus of pendency reduction drive this year is to make our judicial system `five plus` free. Simultaneously, emphasis is being laid on increasing the number of judges in subordinate judiciary by filling the existing vacancies and creating additional posts so that disposal of cases is expedited and there is reduction in overall pendency.